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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA No.350/01584/2015

Dated of order: 18.11.2015

PRESENT:

THE HON'BLE MR. JUSTICE G.RAJASURIA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

.....
Ms. Papia Mandal, daughter of Sri Panchu Gopal Mandal, aged about 37 years, working as posted at MSF Primary School, Ishapore, residing at Ishapore, Qtr No. 193, the park Nawabgunj, 24 pgs (N), W.B-743144.

.....Applicant

For the Applicant: Mr. A.Chakraborty, Counsel

-Versus-

1. Union of India through the Secretary, Ministry of Defence, Rakha Bhawan, North Block, New Delhi-1.
2. The General Manager, Metal and Steel Factory, Ishapore, 24 Parganas (N), West Bengal-743144.
3. Shri Uddipan Mukherjee, Works Manager, Metal & Steel Factory, Ishapore, 24 Parganas (N), West Bengal-743144.
4. Dr. Sanghamitra Ghosh, CMO (NFSG), Family Hospital, Metal & Steel Factory, Ishapore, 24 Parganas (N), West Bengal-743144.

.....Respondents

For the Respondents: Mr.P.Paramanik, Counsel.

ORDER

JUSTICE G.RAJASURIA, JM:

Heard both at this admission stage itself.

2. This OA has been filed seeking the following reliefs:

"(a) An order directing the respondents to give the applicant posting to a department/section and job satisfaction enable her to render service without fear humiliation and harassment."

(extracted as such)

3. The Learned counsel for the applicant would submit that the applicant who is working as charge man /NT (OTS) under the Respondents made representation dated 06.06.2015 (Annexure-A/2) for suitable placement ⁱⁿ commensurate with her qualification and designation but there was no reply given.

Per contra, the learned counsel for the respondents would submit that as per the communication dated 4th July, 2015 a reply was given.

However, the learned counsel for the applicant would submit that a lawyer's notice was issued for which the said communication dated 4th July, 2015 emerged but no reply was given to the representation of the applicant dated 06.06.2015.

4. As such, considering the present scenario of the matter, without deciding the matter on merit, we would like to issue the following direction:

The Respondent authorities concerned shall issue a detailed speaking order to the representation dated 06.06.2015 within a period of one month from the date of receipt of a copy of this order.



5. Thus, this OA is accordingly disposed of. No costs.

(Jaya Das Gupta)
Administrative Member

(Justice G.Rajasuria)
Judicial Member

Knm